

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-516**

(IB)-264(PB)/2023

IA/1640/2024, IA/1318/2024, IA/1301/2024, IA/2850/2023, IA/2944/2023,  
IA/3048/2023, IA/3254/2023, IA/3277/2023, IA/3280/2023, IA/3316/2023,  
IA/3472/2023, IA/3481/2023, IA/3942/2023, Int. Pet./68/2023,  
IA/3101/2023, IA/4361/2023, IA/5973/2023

**IN THE MATTER OF:**

Go Airlines (India) Limited

**.....Applicant**

**SECTION**

U/s 10 of IBC, 2016

**Order delivered on 18.04.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant

: Mr. Angad Mehta, Mr. Samaksh Goyal, Advs. in  
IA/3101/2023  
Mr. Ajay Kumar, Ms. Anchal Nanda, Mr. Hetram  
Bishnoi in IA/2850/2023  
Mr. Saurabh Balwani, Adv. in IA/4361/2023  
Mr. Ravi Nath, Mr. Ankur Manindra, Mr. Aditya Kapur,  
Mr. Rohan Taneja, Mr. Ankush Tripathi, Mr. Abhijeet  
Mittal, Ms. Shubhangi Jain, Mr. Yashik Arora,  
Mr. Siddhant Vyas, Advs. in IA/3472/2023 &  
IA/3481/2023  
Ms. Ameya Gokhale, Mr. Vaijayant Paliwal,  
Ms. Meghna Rajadhyaksha, Mr. Rishabh Jaisani,  
Mr. Harit Lakhani, Ms. Mehak Nayak, Mr. Arpit Paul in  
IA/2944/2023, IA/3277/2023 & IA/3280/2023  
Mr. Anandh Venkatramani, Mr. Shivam Kumar,  
Ms. Ananya Gupta, Advs. in IA/3048/2023  
Mr. Kevic Setalvao, Sr. Adv. with Mr. Nimish Vakil,  
Mr. Pai Amit, Ms. Bhavana Duhoon, Advs. in  
IA/3316/2023

Ms. Marylou Bilawala, Mr. Pranaya Goyal, Mr. Dhruv Khanna, Ms. Sharleen Lobo, Mr. Chiranjivi Sharma, Ms. Priya Desai, Ms. Apoorva Kaushik, Mr. Vasu Gupta, Ms. Saakshi Malpekar, Ms. Nehal Gupta, Mr. Uday Mathur, Advs. in IA/1640/2024, IA/1318/2024 & IA/3254/2023

For the Respondent : Mr. Shiva Jaleshni, CGSC with Mr. Rajdeep, Adv. for R 2 in IA/1318/2024  
For the CoC : Ms. Vishrutyi Sahni, Mr. Angad Baxi, Ms. Muskaan Gupta, Advs.  
For the RP : Mr. Diwakar Maheshwari, Ms. Pratiksha Mishra, Mr. Shreyas Edupuganti, Advs.

### **ORDER**

#### **IA/1640/2024:-**

Ld. Counsel on behalf of the Applicant is present and submitted that they have received the reply from the Resolution Professional yesterday only and therefore sought time to file rejoinder. Ld. Counsel on behalf of the Resolution Professional is present and submitted that they have filed their reply, however, the reply is not reflected on the e-portal of the Tribunal. Ld. Counsel on behalf of the Resolution Professional is directed to approach the Registry and cure the defects, if any, so that the same is reflected on the e-portal of the Tribunal. List this application on **13.05.2024 at 12:00pm.**

#### **IA/1318/2024:-**

Ld. Counsel on behalf of the Applicant is present and submitted they have received the reply from the Respondent Nos. 1, 3 and 4 and they need time to file the rejoinder to the reply filed by the Respondent Nos. 1, 3 and 4. Time prayed for is granted. Ld. Counsel for the Respondent No. 2 is present and sought further time to file reply. Two weeks time is granted to the Respondent No. 2 to file their reply. List this application on **13.05.2024 at 12:00pm.**

**IA/1301/2024:-**

Ld. Counsel on behalf of the Applicant is present. Ld. Counsel on behalf of the Respondent (Resolution Professional) is present and sought time to file reply. Reply be filed within a period of 10 days. List this application on **13.05.2024 at 12:00pm.**

**IA/2850/2023, IA/2944/2023, IA/3048/2023, IA/3254/2023,  
IA/3277/2023, IA/3280/2023, IA/3316/2023, IA/3472/2023,  
IA/3481/2023:-**

Ld. Counsels on behalf of the Applicant and Ld. Counsels on behalf of the Respondent are present. List all these applications on **13.05.2024 at 12:00pm.**

**IA/3942/2023:-**

Ld. Counsel on behalf of the Applicant (Resolution Professional) is present and sought adjournment. In view of this, list this application on **13.05.2024 at 12:00pm.**

**Int. Pet./68/2023:-**

Ld. Counsel on behalf of the Resolution Professional is present and submitted that they have filed their written submission however, the same is not reflected on the e-portal of the Tribunal. Ld. Counsel for the Resolution Professional may approach the Registry and cure the defects, if any, so that the same is reflected on the e-portal of the Tribunal. Ld. Counsel for the Applicant is present and submitted that they have filed their written submission in IA/3101/2023. List this application on **13.05.2024 at 12:00pm.**

**IA/3101/2023:-**

Ld. Counsel on behalf of Applicant is present and submitted that they have filed their written submission however the same is not reflected on the e-portal of the Tribunal. Ld. Counsel may approach the Registry and cure the defects, if any, so that the same is reflected on the e-portal of the Tribunal. List this application on **13.05.2024 at 12:00pm.**

**IA/4361/2023:-**

Ld. Counsel on behalf of the Applicant and Ld. Counsel on behalf of the Resolution Professional are present and submitted that they have filed their written submissions, however, the written submissions are not reflected on the e-portal of the Tribunal. Ld. Counsels may approach the Registry and cure the defects, if any, so that their written submissions are reflected on the e-portal of the Tribunal. List this application on **13.05.2024 at 12:00pm.**

**IA/5973/2023:-**

Ld. Counsel on behalf of the Resolution Professional sought time to file an affidavit to bring on record the suggested name for the Authorized Representative. List this application on **13.05.2024 at 12:00pm.**

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**